

**BEFORE THE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONE BENCH, BHOPAL**

Original Application No. 80/2022

IN THE MATTER OF:

Dharmendra Dhaker

...APPLICANT

VERSUS

Central Ground Water Authority & Ors.

..RESPONDENTS

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(Suresh Kumar Pareek)

Scientist "D", CGWB, WR

Place: Jaipur

Dated: 06.04.2023

Joint Committee Report

In the Matter of

Original Application

No.80/2022 (Central Bench)

‘Dharmendra Dhakar Vs Central Ground Water Authority
of India & Others’

w.r.t

Hon`ble National Green Tribunal Central Zone
Bench, Bhopal order dated 16th February, 2023

Date of visit: 28th March, 2023

Location: M/s Varun Beverages Limited, Hirapur Kapren,
Keshoraipatan block, Bundi district, Rajasthan

Joint committee members

1. Shri Suresh Kumar Pareek, Scientist D, Central Ground Water Board (CGWB), Western Region, Jaipur (Rajasthan)
2. Shri Praveen Kumar Jain, Scientist B, Central Pollution Control Board (CPCB), Bhopal (Madhya Pradesh)
3. Ms Nidhi Khandelwal, Regional Officer, Rajasthan State Pollution Control Board, (RSPCB) Bundi (Rajasthan)

Report with reference to order dated 16.02.2023 passed by Hon'ble National Green Tribunal (N.G.T.), Central Zone Bench, Bhopal in the Original Application No. 80/2022 (CZ), Dharmendra Dhaker V/s Central Ground Water Authority of India &Ors.

Reference: Hon'ble National Green Tribunal (NGT) Central Zone Bench, Bhopal in the Original Application No. **80/2022 (CZ), Dharmendra Dhaker V/s Central Ground Water Authority of India & Ors.**, passed order on dated 16.02.2023, mentioned inter-alia:

The CGWA, Central Pollution Control Board and State Pollution Control Board is directed to continuously monitor and assess the environmental compensation and report to this Tribunal and realize in accordance with rules (it is made clear that digging of bore well is itself illegal).

1. ACTION TAKEN IN COMPLIANCE OF PRESENT ORDER

A. CONSTITUTION OF JOINT COMMITTEE

That Regional Director, Department of Water Resources, River Development & Ganga Rejuvenation, Central Ground Water Board (CGWB), Western Region, Jaipur has nominated Shri Suresh Kumar Pareek, Scientist D, Central Ground Water Board, Western Region, Jaipur (Rajasthan) as member of the Joint Committee vide letter No. TS/18/CGWA/CGWBAI/WR/2022-88 dated 6/03/2023. Copy of letter is marked and enclosed at **Annexure -1.**

That Regional Director, Central Pollution Control Board (CPCB), Bhopal has issued an order vide Letter No. **क्षेत्रनिर्देश/NGT-OA-80/2022(CZ)/2060**, dated 24/03/2023 and has nominated Shri Praveen Kumar Jain, Scientist B, Central Pollution Control Board (CPCB), Bhopal as member of joint committee. Copy of letter is marked and enclosed at **Annexure -2.**

That Member Secretary, Rajasthan State Pollution Control Board (RSPCB), Jaipur has issued an order vide RSPCB Letter No. F.10 (461) RPCB/Legal/NGT/2022/1627-28, dated 13/03/2023 and directed Regional Officer, Rajasthan State Pollution Control Board, Bundi (Rajasthan) to ensure compliance of Hon'ble NGT Order dated 16/02/2023. Copy of letter is marked and enclosed at **Annexure –3**.

B. JOINT COMMITTEE VISIT ON 28/03/2023

The committee visited M/s Varun Beverages Limited, Hirapur Kapren, Keshoraipatan block, Bundi district, Rajasthan on dated 28.03.2023. The committee was accompanied by Shri Narendra Kumar Meena, Sub-Divisional Magistrate, Keshoraipatan along with officer/officials from the local administration and representatives from M/s Varun Beverages Limited.

Status observed:

- i. No Objection Certificate for ground water withdrawal 3593 m³/day or 10,77,900 m³/year through 10 existing and 5 proposed tube wells is issued with validity from 01/03/2023 to 28/02/2026. Copy of NOC is marked and enclosed at **Annexure –4**.
- ii. Structures physically found within premises during joint visit are as under:

S. No.	Type of wells	Status and Use	No.
1	Well	Pump and digital flow meter installed	4
2	Well	Pump not installed and not in use at the time of inspection	4
3	Well	Digital water level recorder (DWLR) installed for water level monitoring purpose without pump	2
4	Well	Pump or DWLR not installed, to be used for ground water recharge purpose	4
Total			14

Photo of structure is marked and enclosed at **Annexure –5**

In addition to above, firm has also constructed two storage ponds to collect rain water/store within premises. The committee has not found any additional physically visible structure (Pumping/ Piezometer/ Recharge well) within premises.

It is pertinent to mention that as per Central Ground Water Authority notified guidelines dated 24/9/2020:

Point 4.1(iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and Monitoring of water level shall be done by the project proponent.

Point 4.1(v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises.

Copy of guidelines is marked and enclosed at **Annexure –6**.

Hon’ble NGT Direction:

The CGWA, Central Pollution Control Board and State Pollution Control Board is directed to continuously monitor and assess the environmental compensation and report to this Tribunal and realize in accordance with rules.

Action Taken:

The committee has visited and physically verified all the structures visible within industrial premises and as per Hon’ble NGT directions, efforts were made to assess environmental compensation for illegal ground water withdrawal.

Methodology/criteria adopted for calculation of Environmental Compensation:

(i). The firm has applied for ground water abstraction in industrial category/purpose, hence Environmental Compensation is being calculated for industrial purpose only.

ECR_{GW} for Industrial Units considering Area category as Semi-critical is Rs 40 per cum per day.

(ii). Time duration to impose Environmental Compensation:, No. of days are calculated from date of issuance of Consent to Establish by RSPCB (10/08/2022) and one day prior to issuance of No Objection Certificate by CGWA (28/02/2023) – 203 days. Copy of CTE is marked and enclosed at **Annexure –7**.

(iii) Consent to Operate is not issued by RSPCB. Hence, ground water withdrawal is considered for construction/domestic purpose only. As per certified layout plan, the constructed area till 28/02/2023 is 75133.845 sq m. Copy of layout plan is marked and enclosed at **Annexure –8**

(iv). Quantity of ground water withdrawal:

A. Land purchase documents have no mention of existing ground water abstraction structure. However, as per *Khasra Girdawari* (Survey report by revenue officer), 11 structures existed in the procured land, out of which 10 are existing and 1 (hand pump) is demolished at the time of visit. Copy of *Khasra Girdawari* report is marked and enclosed at **Annexure –9**.

B. During visit it was found that flow meter is installed at 04 pumping wells on 02.12.2022 out of these, only 3 flow meter were found operational and 01 flow meter was found not in operation due to pending electrical connection. Copy of Flow meter installation report is marked and enclosed at **Annexure –10**.

Well No.	Reading in flow meter at the time of visit (28.03.2023) in cu m	Remarks
1	8735.23	Operational
2	11318.47	Operational
3	206.73	Operational
4	Nil	Not in operation, copy of later marked and enclosed at Annexure-11
Total	20260	

C. Dedicated Energy meter is not installed on any pumping well, hence quantification of ground water abstraction cannot be carried out.

(v) Assumptions for computation of ground water withdrawal:

Flow meter reading method is adopted to compute ground water withdrawal, details is as follows:

- a) Flow meter reading from date of installation (02/12/2022) to date of joint committee visit (28/03/2023) – **116 days**.
- b) Total ground water withdrawal during the period referred in (a) - **20260 cu m** (Based on reading of 3 operational bore wells)
- c) Ground water withdrawal per day –

$$\text{Ground water withdrawal per day (cu m)} = \frac{20260}{116} = 174.65 \text{ (cu m)}$$

- d) No. of days for which EC is proposed to impose – **203 days** (Date of issuance of CTE (10.08.2022)– one day prior to Date of issuance of NOC (28.02.2023))

Ground Water withdrawal (cu m)

$$= \frac{\text{No. of days for which EC is proposed to impose}}{\text{No. of days for which flow meter reading is available}} \times \text{Flow meter reading (cu m)}$$

$$\text{Ground Water withdrawal (cu m)} = \frac{203}{116} \times 20260 = 35456 \text{ (cu m)}$$

(vi) Calculation of Environmental Compensation:

Environmental Compensation is recommended to be imposed on computed quantity of ground water withdrawal.

Considering notified CGWA guidelines dated 24/9/2020, Environmental Compensation for ground water withdrawal of 174.65 cu m/day by the unit for construction/domestic requirement for 203 days, water consumption range < 200 cu m/day and ECR_{Gw} for Semi-critical (per cum per day) category as Rs 40, Environmental Compensation is computed as:

$$\text{Environmental Compensation : } 35456 \text{ (cu m)} \times \text{Rs } 40 = 1418240$$

Recommendation:

- i. CGWA, CPCB and RSPCB has jointly assessed the amount for environmental compensation as Rs 1418240 and recommended to be imposed on M/s Varun Beverages Limited, Hirapur Kapren, Keshoraipatan block, Bundi district, Rajasthan
- ii. Unit may be directed to install digital flow meter with telemetry on all structures existing and proposed prior to start of commercial production and submit data as mentioned in NOC condition for record and verification.
- iii. The firm should monitor water level and water quality analysis report of all wells within industrial premises to assess environmental changes and submit data/report as mentioned in NOC condition for record and verification.

Nidhi Khandelwal

Regional Officer, RSPCB,
Bundi

Praveen Kumar Jain

Scientist "B", CPCB, Bhopal

Suresh Kumar Pareek

Scientist "D", CGWB, WR,
Jaipur



भारत सरकार/ Govt. of India

जल शक्ति मंत्रालय /Ministry of Jal Shakti

जल संसाधन विभाग, नदी विकास और गंगा संरक्षण/ Department of W R, R D & R

केंद्रीय भूमि जल बोर्ड/ Central Ground Water Board

पश्चिमी क्षेत्र, जयपुर / Western Region, Jaipur

No: TS/18/CGWA/CGWBWR/2022 -88

दिनांक: 6.3.2023

To,

1. The Member Secretary

Central Pollution Control Board

Parivesh Bhawan,

East Arjun Nagar,

Delhi-110032

EPABX No.+91-11-43102030, E-mail: mscb.cpcb@nic.in

2. The Member Secretary

Rajasthan State Pollution Control Board

4, Jhalana Institutional Area, Jhalana Doongri,

Jaipur (Rajasthan) Pin: 302 004

Email:- member-secretary@rpcb.nic.in,

Contact No.: 0141-5159600, 5159699, Fax: 5159697

Sub: Constitution of Committee and further necessary action in compliance of Hon'ble NGT (CZ) Order dated 16/02/2023 in Dharmendra Dhaker Vs CGWA & Ors. (O A No. 80/2022) –reg.

Ref: Hon'ble NGT Order Dated 16.02.2023, in the O.A No80/2022(CZ) K

Sir,

In pursuance of the directions of the Order of Hon'ble NGT dated 16/02/2023 in the matter of Dharmendra Dhaker Vs CGWA & Ors. (O A No. 80/2022), a Committee has to be constituted by the Central Ground Water Board, Western Region, Jaipur comprising of representative from Central Pollution Control Board and State Pollution Control Board for continuous monitoring and assess the environment compensation.

The Direction of the Honble NGT in the order dt. 16.2.2023 are reproduced as “**The CGWA, Central Pollution Control Board and State Pollution Control Board is directed to continuously monitor and assess the environmental compensation and report to this Tribunal and realize in accordance with the rules (it is made clear that digging of bore well is itself illegal).”**

The Committee will check the action taken in line of recommendations in the Action Taken Report submitted by Central Ground Water Board, Western Region, Jaipur before Hon'ble NGT.

The Committee will ascertain the status of ground water abstraction, both for drinking/domestic and commercial purpose

Pg1/2

6-A, झालना डूंगरी/ 6-A, Jhalana Doongri

जयपुर (राज)/ Jaipur-302004 (Rajasthan)

Tel: 0141-2706338, Fax: 2706991, Email: rdwr-cgwb@nic.in, tswr-cgwb@nic.in

जल बचाओ / SAVE WATER

In this regard, it is requested to nominate representatives from Central Pollution Control Board and State Pollution Control Board at the earliest for the constitution of the Committee at the earliest.

The nominations along with the details of the nominated members from Central Pollution Control Board and State Pollution Control Board may be sent urgently to this office so that the Joint Inspection may be carried out at the earliest.

Sh. S.K.Pareek, Scientist-D (Hg.) is nominated as a member of the Committee from the Central Ground Water Board, WR, Jaipur. His mobile No. is: 9414261913.

The matter may kindly be accorded priority.

Matter is to be listed on 10th April 2023.

Copy of Hon'ble NGT Order Dated 16.02.2023, in the O.A No80/2022(CZ) K and a Letter received from the Chairman, Central Ground Water Authority, New Delhi in this regard are enclosed.

Yours faithfully

Encls: As above.

(P K Tripathi)
Regional Director

Copy for kind information to:

1. The Member (CGWA), Central Ground Water Authority, 18/11, Jamnagar House, Mansingh Road, New Delhi-110.
2. Sh. S.K.Pareek, Scientist-D (Hg.), Central Ground Water Board, WR, Jaipur.


(P K Tripathi)
Regional Director



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.भो./एन.जी.टी. ओ.ए.- 80/2022(CZ)/१०८०

दिनांक: 24 मार्च, 2023

प्रति,

क्षेत्रीय निदेशक
केन्द्रीय भूमि जल बोर्ड, पश्चिमी क्षेत्र
6-ए, इंस्टीट्यूशनल एरिया
झालाना डुंगरी
जयपुर - 302 004

Most urgent
NGT Case

विषय: NGT OA No. 80/2022 (CZ) "Dharmendra Dhaker Vs. CGWA & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: 1. माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 16.02.2023

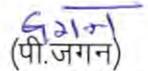
महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 16.02.2023 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है जिसमें केन्द्रीय भूमि जल बोर्ड, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य प्रदूषण नियंत्रण बोर्ड शामिल हैं।

उपरोक्त समिति द्वारा कार्य पूर्ण करने के पश्चात Action Taken Report आगामी सुनवाई के पूर्व माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में आगामी सुनवाई दिनांक 10.04.2023 नियत है। प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी।

उक्त कार्य हेतु इस कार्यालय से श्री प्रवीण कुमार जैन, वैज्ञानिक 'ख' (मोबाइल नं. 7746826294, ईमेल- praveen.cpcb@nic.in) को सदस्य के रूप में नामित किया जाता है। अनुरोध है कि उपरोक्त कार्य हेतु तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें जिससे संबंधित अधिकारी को उपरोक्त बाबत सूचित किया जा सके एवं माननीय एन.जी.टी. द्वारा नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष संबंधित नोडल एजेंसी द्वारा प्रस्तुत किया जा सके।

भवदीय,


(पी.जगन)

क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि: 1. सदस्य सचिव, रा.प्र.नि.बो., जयपुर, राजस्थान
2. डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली
3. क्षेत्रीय अधिकारी, रा.प्र.नि.बो., बूंदी, राजस्थान
4. श्री प्रवीण कुमार जैन, वैज्ञानिक 'ख', के.प्र.नि.बोर्ड

की ओर कृपया सूचनार्थ।

की ओर कृपया सूचनार्थ एवं
आवश्यक कार्यवाही हेतु।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

ईपीएबीएक्स : 0755-2775385, 2775386

क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384

ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: www.cpcb.nic.in

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मुख्यालय:

परिवेश भवन

पूर्वी अर्जुन नगर, दिल्ली-110032

दूरभाष क्र : 011-43102030

"सिंगल यूज प्लास्टिक" का करें बहिष्कार



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
 4, Institutional Area, Jhalana Doongri, Jaipur.
 Phone: 5101871, 5101872, EAPBX: 5159600, 5159699

Email

No. F.10 (461) RPCB/Legal/NGT/2022/ 1627-28

Date: 13/3/23

Regional Officer,
 Rajasthan State Pollution Control Board,
 Bundi (Raj.).

Sub: Compliance of Hon'ble NGT order dated 16.02.2023 in Original Application No. 80/2022 Dharmendra Dhakar Vs CGWA & Others.

Sir,

With reference to above subject matter, it is to inform that Hon'ble NGT has passed order dated 16.02.2023 inter-alia as follows:-

"5. The CGWA, Central Pollution Control Board and State Pollution Control Board is directed to continuously monitor and assess the environmental compensation and report to this Tribunal and realize in accordance with rules (it is made clear that digging of bore well is itself illegal)."

You are directed to ensure the compliance of Hon'ble Tribunal order dated 16.02.2023. The Hon'ble NGT order dated 16.02.2023 is enclosed herewith for ready reference.

Enclosed- As above


 (B. Praveen)
 Member Secretary o/c

Copy to Regional director, Central Ground Water Board, Western Region, 6-A, Jhalana Doongri, Jaipur for information and necessary action:-


 Member Secretary o/c



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Varun Beverages Limited		
Project Address:	Village Hirapur And Kapren, Keshoraipatan		
Village:	Heerapur	Block:	Keshoraipatan
District:	Bundi	State:	Rajasthan
Pin Code:			
Communication Address:	Hirapur And Kapren, Keshoraipatan, Keshoraipatan, Keshoraipatan, Bundi, Rajasthan - 323301		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/IND/ORIG/2023/17853									
2. Application No.:	21-4/17552/RJ/IND/2022	3. Category: (GWRE 2020)	Semi Critical							
4. Project Status:	New Project		5. NOC Type:	New						
6. Valid from:	01/03/2023	7. Valid up to:	28/02/2026							
8. Ground Water Abstraction Permitted:										
	Fresh Water		Saline Water	Dewatering	Total					
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year				
	3593.00	1077900.00								
9. Details of ground water abstraction /Dewatering structures										
	Total Existing No.:10					Total Proposed No.:5				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	10	0	0	0	0	5	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Ground Water Abstraction/Restoration Charges paid (Rs.):						5766000.00				
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers					Monitoring Mechanism				
						Manual	DWLR**	DWLR With Telemetry		
**DWLR - Digital Water Level Recorder	2					0	1	1		

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

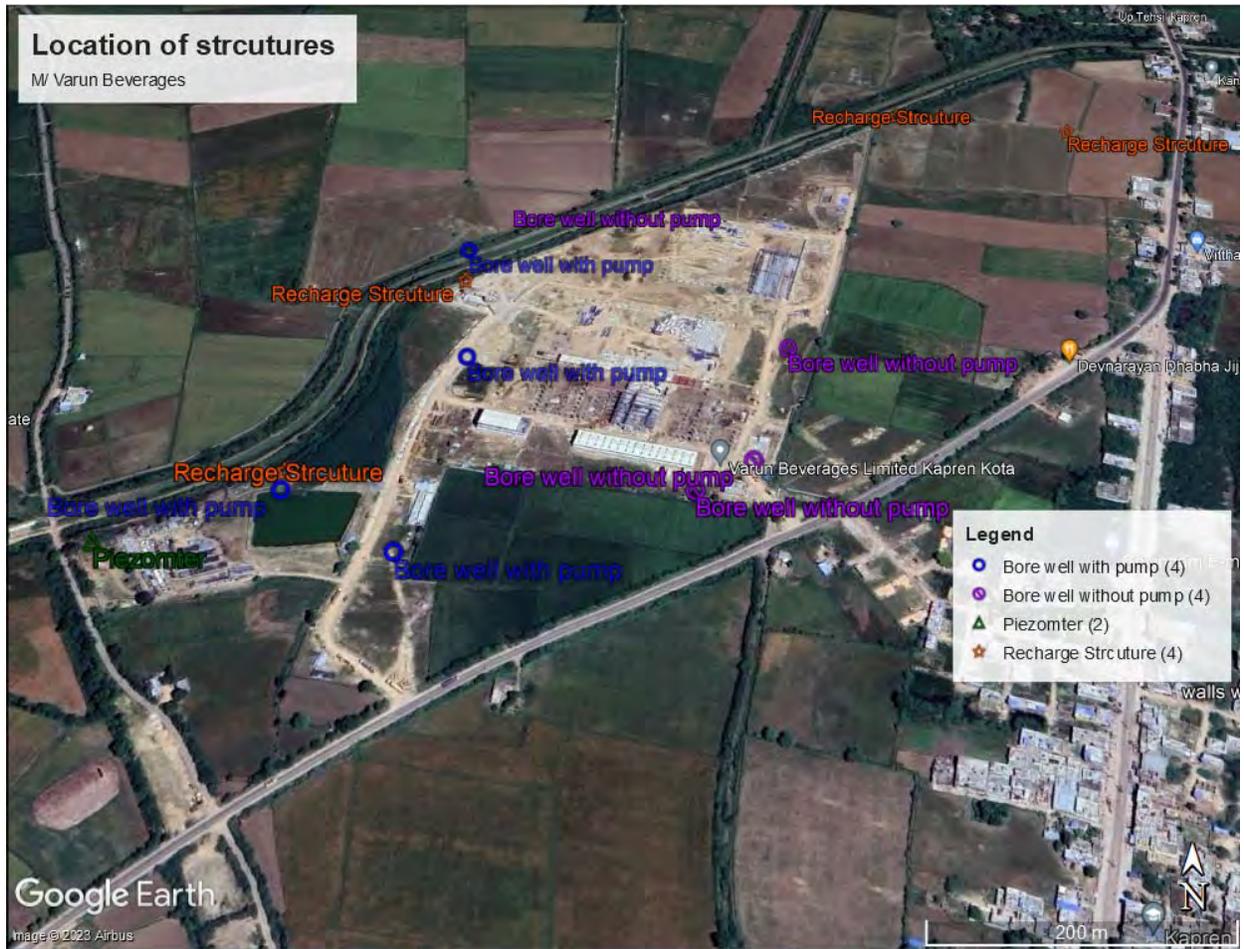
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Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY





Bore well fitted with flow meter (Operational)



Bore well fitted with flow meter (Operational)



Bore well fitted with flow meter (Operational)



Bore well fitted with flow meter (Non-Operational)



Pumping well without pump (Non operational)



Pumping well without pump (Non operational)



Pumping well without pump (Non operational)



Piezometer fitted with digital water level recorder (DWLR) for water level monitoring purpose



Digital water level recorder (DWLR)



Wells without pump or DWLR for ground water recharge purpose



Wells without pump or DWLR for ground water recharge purpose



Surface Storage Tank/Pond

MINISTRY OF JAL SHAKTI
(Department Of Water Resources, River Development And Ganga Rejuvenation)
(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

applying for No Objection Certificate shall submit copy of government approval of the scheme/ project proposed to be implemented.

- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

- required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
 - viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
 - ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m³/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

Table 15.2: ECR_{GW} for Mining/ infrastructure dewatering projects

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.3: ECR_{GW} for Industrial units

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: KLD – Kilolitre per day

16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1. The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.



Head Office (MUID)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716869



Registered

File No : F(MUID)/Bundi(Bundi)/13(1)/2022-2023/1469-1471

Order No : 2022-2023/MUID/12316

Dispatch Date: Aug 10 2022 3:12PM

Unit Id : 118724

M/s VARUN BEVERAGES LTD

F-2/7 ,Okhla Industrial Area Phase -1 , NEWDELHI

Tehsil:NEW DELHI

District:NEW DELHI

Sub: Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 25/03/2022 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **VARUN BEVERAGES LTD plant** situated / proposed at **Village- Hirapur And Kapren Tehsil- Keshoraipatan ,Bundi RIICO INDUSTRIAL AREA , Bundi Hirapur And Kapren Tehsil:Keshoraipatan District:Bundi** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1** That this Consent to Establish is valid for a period from **25/03/2022 to 28/02/2027 or date of commencement of production / commissioning of the project or activities whichever is earlier .**
- 2** That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
Carbonated Soft Drinks	Product	2,448.00 KLD
Juice product	Product	346.00 KLD
Packaging Products (Preform etc)	Product	33,000.00 MT/ANNUM

Validity unknown

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 Bora
 Date: 2022.08.10 15:12:54 IST
 Reason: Self Attested
 Location:





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- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.
- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	45.000	NIL	45.000 On Land For Plantation/Horticulture /Other uses
Trade Effluent	453.000	28.000	425.000 On Land For Plantation/Horticulture /Other uses

- 6 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

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Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Four D.G Sets(2000KVA EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 mg/Nm3 100 mg/Nm3 75 mg/Nm3 150 mg/Nm3
One Briquette fired Boiler(4TPH)	ADEQUATE STACK HEIGHT , Cyclone , Dust Collector	Particulate Matter	250 mg/Nm3
One Briquette fired Boiler(8TPH)	ADEQUATE STACK HEIGHT , Cyclone , Dust Collector	Particulate Matter	250 mg/Nm3

Three D.G Sets(1010KVA EACH)

ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT

NOx (as NO2) (at 15% O2) day basis in ppmv
710 mg/Nm3
NMHC (as C) (at 15% O2)
100 mg/Nm3
PM (at 15% O2)
75 mg/Nm3

Validity unknown

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		CO (at 15% O ₂)	150 mg/Nm ³
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- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal Into Inland Surface Water. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 9 That the industry shall obtain all necessary permissions from the concerned authorities and District Administration Bundi for establishment of the plant.
- 10 That the industry shall install proposed Effluent Treatment Plant -800 KLD for treatment of trade effluent (453 KLD including 22 KLD domestic waste water) to achieve the standards prescribed under EP Act 1986 for such type of units.

Validity unknown

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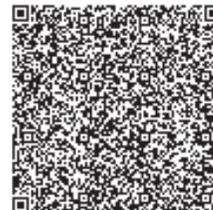
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Unit Id : 118724

- 11 That the industry shall install proposed Sewage Treatment Plant -50 KLD for treatment of domestic sewage (45 KLD) to achieve the standards prescribed under EP Act 1986.
- 12 That the industry shall install proposed R.O plants of 3X47 KLPH for raw water treatment & 1X10 KLPH for further treatment of R.O reject blended with part of ETP treated water. RO permeate shall use in cooling tower/Boiler and its reject shall dispose in scientific manner.
- 13 That neither any ground water will be abstracted nor shall any ground water abstraction structure be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).
- 14 That the industry shall obtain NOC from CGWA for ground water abstraction prior commissioning of plant.
- 15 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 16 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 17 That total fresh water requirement shall not exceed to 3844 KLD (Industrial usage-3772 KLD, domestic usage-72 KLD) without permission of State Board and CGWA. No ground water shall be abstracted without prior permission from CGWA.
- 18 That this consent to establish is being issued for manufacturing Packaging Products (Preform etc---)-33000 MT/Annum, Carbonated Soft Drinks-2448 KLD , Juice product- 346 KLD only. For any change in product & its capacity, the unit has to seek fresh consent.
- 19 That the unit shall obtain CTO under Water Act-1974 and Air Act-1981 from the State Board before commissioning of the project.
- 20 That the unit shall apply CTO under Water Act-1974 and Air Act-1981 from the State Board at least 04 months before commissioning of the project.
- 21 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 22 That the water flow meters shall be provided at all suitable points to measure quantity of daily water abstraction, water consumption, trade effluent & domestic waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.

Validity unknown

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 Bora
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- 23 That the industry shall install suitable measuring device at inlet and outlet of ETP, STP & R.O plants to measure the quantity of effluent coming for treatment and quantity of treated waste water utilized for reuse/plantation/horticulture/Greenbelt development etc and other gainful purposes within the premises and maintain zero discharge outside the premises.
- 24 That if the project cost exceeds Rs 69979 Lacs., the unit shall take/obtain modification in consent to establish after paying fee as applicable.
- 25 That the industry shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 26 That the industry shall install separate energy meter with ETP, STP & RO units each to ensure its smooth operation and daily record of the energy consumption (Units) shall be maintained in separate log-book.
- 27 That the industry shall provide adequate height of stack (minimum 30 mtrs from ground level) along with acoustic enclosures on Seven D.G.Sets of 4 x 2000 KVA, 3X1010 KVA capacity.
- 28 That the industry shall install adequate air pollution control measures and adequate stack height with Two Briquettes fired Boilers capacity -1X4 TPH, 1X8 TPH.
- 29 That the industry shall provide adequate infrastructure facilities along with port for stack monitoring to know the concentration of pollutant emitted in the atmosphere with Two Briquettes fired Boilers capacity -1X4 TPH, 1X8 TPH & Seven D.G.Sets s of 4 x 2000 KVA, 3X1010 KVA capacities.
- 30 That the industry shall ensure to proper utilization and reuse of trade effluent & domestic waste water within premises for plantation/ horticulture & other gainful purposes after adequate treatment.
- 31 That the industry shall ensure to proper utilization and reuse of R.O rejects in scientific manner to achieve ZLD status.
- 32 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.
- 33 That the industries shall install and configure all the OCEMS parameters (PH, TSS, BOD & COD) along with PTZ camera and flow meter prior commissioning of plant in compliance to the State Board Order dated 10/09/2021.
- 34 That this consent to establish shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 35 The industry shall not use pet coke and Furnace oil or any other such fuel which is banned by Hon'ble Supreme Court of India or any other Court of Law or Government of Rajasthan.

Page 6 of 8

Validity unknown

Digitally signed by Rajender Kumar Bora
 Date: 2022.08.10 15:12:54 IST
 Reason: Self Attested
 Location:





Head Office (MUID)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716869

Registered

File No : F(MUID)/Bundi(Bundi)/13(1)/2022-2023/1469-1471

Order No : 2022-2023/MUID/12316

Dispatch Date: Aug 10 2022 3:12PM

Unit Id : 118724

- 36 That the industry shall comply with provision of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
- 37 That the industry shall maintain plantation at least in the 33% of total area, using concept of the social forestry and development of greenbelt outside the project premises in adjacent areas wherever adequate land is not available within the industrial premises.
- 38 That the industry shall not install any other sources of air pollution/water pollution without obtaining prior consent from the State Board.
- 39 That the industry shall comply with all the conditions imposed by this consent to establish, failing which stern action will be taken against the industry.
- 40 That this consent is issued to the industry on the basis of documents /facts submitted by the applicant, if any discrepancies are found in the documents /facts submitted by the industry than the consent shall be treated as revoked without any further notice and the industry shall be liable for action in accordance with provisions of law.
- 41 That the industry shall provide the oil & grease trap in good condition, so that oil & grease coming with waste water from activities etc in the unit will retained in the trap.
- 42 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the **Water Act and Air Act**.
- 43 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 44 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to

Validity unknown

Digitally signed by Rajender Kumar Bora
 Date: 2022.08.10 15:12:54 IST
 Reason: Self Attested
 Location:





Head Office (MUID)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Order No : 2022-2023/MUID/12316

Dispatch Date: Aug 10 2022 3:12PM

Unit Id : 118724

revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[MUID]

(A): **Copy to:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bundi.
- 2 Master File.

Group Incharge[MUID]

Validity unknown

Digitally signed by Rajender Kumar
 Bora
 Date: 2022.08.10 15:12:54 IST
 Reason: Self Attested
 Location:



TOTAL AREA OF THE PLOT - 184450 SQMT. OR 18.44 Hectare

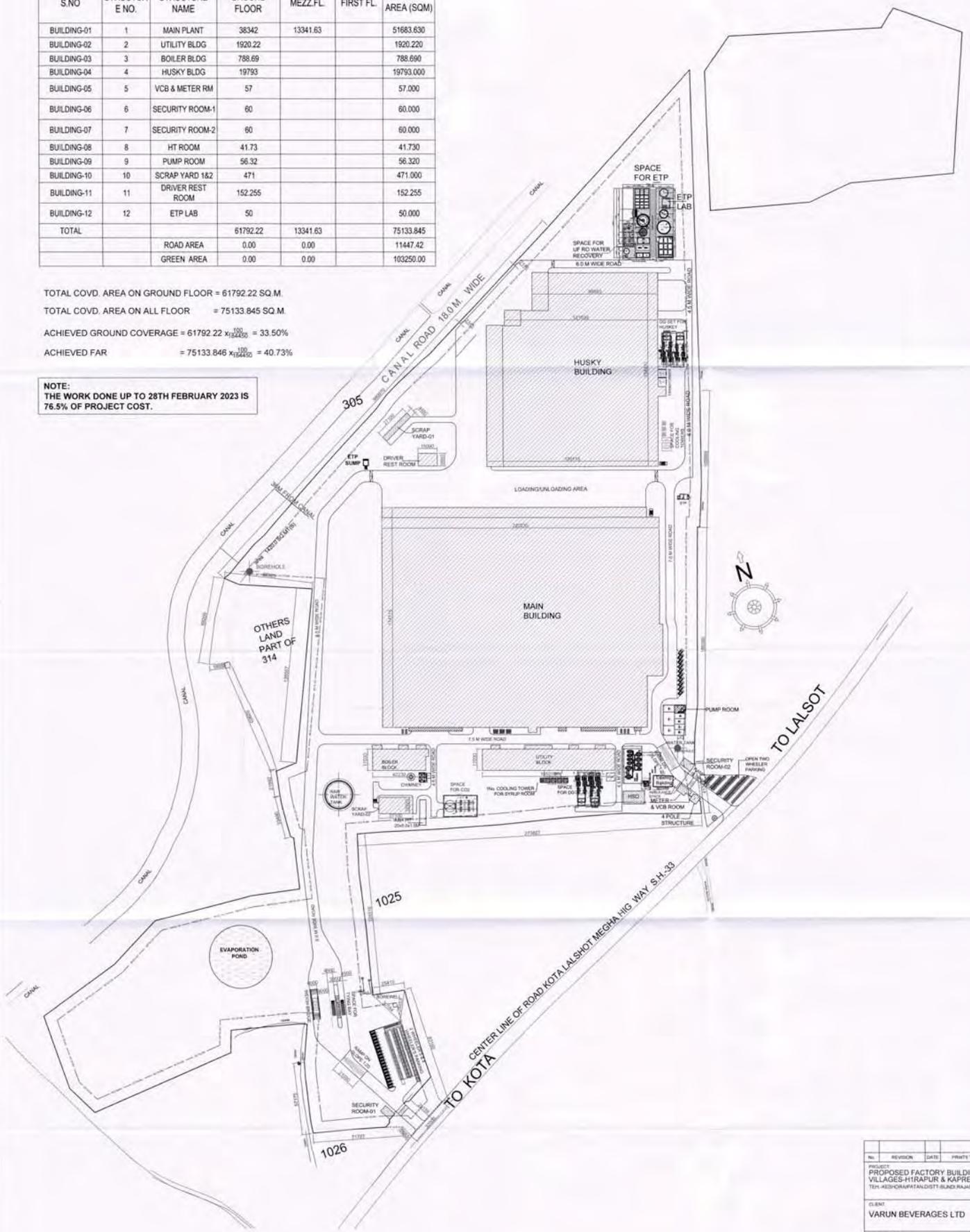
COVERED AREA DETAILS

AREA CHART

S.NO	STRUCTURE E.NO.	STRUCTURE NAME	GROUND FLOOR	MEZZ.FL.	FIRST FL.	TOTAL AREA (SQM)
BUILDING-01	1	MAIN PLANT	38342	13341.63		51683.630
BUILDING-02	2	UTILITY BLDG	1920.22			1920.220
BUILDING-03	3	BOILER BLDG	786.69			786.690
BUILDING-04	4	HUSKY BLDG	19793			19793.000
BUILDING-05	5	VCB & METER RM	57			57.000
BUILDING-06	6	SECURITY ROOM-1	60			60.000
BUILDING-07	7	SECURITY ROOM-2	60			60.000
BUILDING-08	8	HT ROOM	41.73			41.730
BUILDING-09	9	PUMP ROOM	56.32			56.320
BUILDING-10	10	SCRAP YARD 1&2	471			471.000
BUILDING-11	11	DRIVER REST ROOM	152.255			152.255
BUILDING-12	12	ETP LAB	50			50.000
TOTAL			61792.22	13341.63		75133.845
		ROAD AREA	0.00	0.00		11447.42
		GREEN AREA	0.00	0.00		103250.00

TOTAL COVD. AREA ON GROUND FLOOR = 61792.22 SQ.M
 TOTAL COVD. AREA ON ALL FLOOR = 75133.845 SQ.M
 ACHIEVED GROUND COVERAGE = $61792.22 \times \frac{100}{184450} = 33.50\%$
 ACHIEVED FAR = $75133.845 \times \frac{100}{184450} = 40.73\%$

NOTE:
 THE WORK DONE UP TO 28TH FEBRUARY 2023 IS
 76.5% OF PROJECT COST.



Sl. No.	REVISION	DATE	PREPARED BY	CHKD BY
1				
2				

PROJECT:
 PROPOSED FACTORY BUILDING AT VILLAGES-HIRAPUR & KAPREN
 TEL: 463041/FAT/ALD/ST/BLK/KAJ/SH/19/32384

CLIENT:
 VARUN BEVERAGES LTD

TITLE OF DRG:
 LAYOUT PLAN WITH AREA STATEMENT

DWG. NO. 10/27582

DATE: 01-03-2023

SCALE: 1:100

CHKD BY: Neena Shah

APPROVALS: SIGN

DATE: 01/03/2023

NO. OF SHEETS: 01

TOTAL SHEETS: 01

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम धीरापुर तहसील के.पाटन जिला बुंदी

जमाबन्दी के अनुसार प्रविष्टियां							सम्वत् 2078										को गिरदावरी के अनुसार प्रविष्टियां	
नाम खनिज खेतों की संख्या	क्षेत्रफल	मृदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित खातेदार गैर खातेदार का नाम	उप-काश्तकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा						एक से अधिक बार बोया गया क्षेत्रफल		न जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन		
							खरीफ (सियालु)			रबी (उन्हालु)			सिंचित	असिंचित			सिंचित	असिंचित
							फसल का नाम	सिंचित	असिंचित	फसल का नाम	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
310	2.46	नया	178	सत्यनारायण पि. श्रीलाल जाति-नाइ सा. कापे- खाते.			चावल	2.46	-	गेहूँ	2.46	-	-	-	जे. 5. जोरिंग	नामा 571/4.3.2020 मैसर्स वरुण बेवरेजिज लि. पंजिका कायलिय एम 2/7 फेज - 1 कोखला 505 सी. यल रेरिया नई दिल्ली 110020 खाते.		
							<p>नकल रजिस्टर क्रमांक <u>347</u></p> <p>नकल आवेदन की दिनांक <u>29/03/2023</u></p> <p>आ नकल जारी दिनांक <u>29/03/2023</u></p> <p>नकल प्रतिलिपि <u>प्रमाणित</u></p> <p>प्रति लिपि <u>प्रमाणित</u></p> <p>हरदारा मण्डल <u>31/3/2023</u></p> <p>प्रदवार मण्डल <u>31/3/2023</u></p> <p>प्रदवार <u>31/3/2023</u></p>											

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम हीरापुर तहसील के.पाटन जिला बुंदी

जमाबन्दी के अनुसार प्रविष्टियां							सम्वत् 2078 को गिरदावरी के अनुसार प्रविष्टियां											
नाम खनिज खेतों की संख्या	क्षेत्रफल	भूदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित खातेदार गैर खातेदार का नाम	उप-काश्तकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा						एक से अधिक बार बोया गया क्षेत्रफल		न जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन		
							खरीफ (सियालु)			रबी (उन्हालु)			सिंचित	असिंचित			सिंचित	असिंचित
							फसल का नाम	सिंचित	असिंचित	फसल का नाम	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
313	2.03	नं॥	6	अशोक चौधरी पि. बुधराम जाति-भाट सा. के. पाटन			चावल	2.03	-	-	-	-	-	-	वसुधा खोरिग	नामा 533/19.8.2021 नामा 588 जर्मे kind-1 30.6.2022 सम्पूर्ण खसरा नगरपालिका का प्रिन के नाम दर्ज करने की स्वीकृति हुई।		
																नकल रजिस्टर जमाक 3472 आवेदन की दि 29/3/2023 मकल प्रतिनिधि सुन्दर प्रतिनिधि सुन्दर प्रत्यार मण्डल 29/3/2023		

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम हीरापुर तहसील के.पाल जिला बुंदी

जमाबन्दी के अनुसार प्रविष्टियां							सम्वत् 2078 को गिरदावरी के अनुसार प्रविष्टियां											
नाम खनिज खेतों की संख्या	क्षेत्रफल	मृदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित खातेदार गैर खातेदार का नाम	उप-काशतकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा						एक से अधिक बार बोया गया क्षेत्रफल		न जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन		
							खरीफ (सियालु)			रबी (उन्हालु)			सिंचित	असिंचित			सिंचित	असिंचित
							फसल का नाम	सिंचित	असिंचित	फसल का नाम	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
314	2.53	न II	5	अलताफ पि. बन्जु अली हि 4265 लियाकत अली की. बन्जु अली हि 5/54 जजाकत अली पि. बन्जु अली हि 2286 बगैर ह जाति-मुसलमान 683 सा. काप्रेन खातेदार			सकल 2.53	-	-	-	-	-	-	-	गे.मु. ओरिंग	नामा सं. 544/10. 11.21 मैसर्स वरुणा बेंचरेजिज लि. पंजिकुल कार्यालय रफ्त 2/7 फेज-1 हि 9487 क्रोवला 2052 360000 शिरिया नई दिल्ली 110020 हि 80013 खातेदार 360000 वर्ष शेष जमा. अनुसार		
							नकल रजिस्टर क्रमांक <u>347</u> आवेदन की दिनांक <u>29/3/2023</u> नकल जारी दिनांक <u>29/3/2023</u> प्रतिलिपि शुल्क <u>निम्न</u> हस्ताक्षर <u>मंडल</u> मंडल <u>29/3/2023</u>											

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम हीरापुर तहसील के.पाल जिला बुंदेलखण्ड

जमाबन्दी के अनुसार प्रविष्टियां							सम्बत् 20 78										को गिरदावरी के अनुसार प्रविष्टियां	
नाम खनिज खेतों की संख्या	क्षेत्रफल	मृदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित खातेदार गैर खातेदार का नाम	उप-काश्तकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा						एक से अधिक बार बोया गया क्षेत्रफल		ब जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन		
							खरीफ (सियालु)			रबी (उन्हालु)			सिंचित	असिंचित			सिंचित	असिंचित
							नाम फसल का	सिंचित	असिंचित	नाम फसल का	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
315	0.22	नII	20	कौशल जैन आ. जन्दलाल			खावल	0.22	-	-	-	-	-	-	गैर-बोया	नामास 540/28.9.2021		
316	0.56	नII		जाति- जैन महाजन सा. मकान न 562 महावीर नगर गा. कौटा खातेदार			खावल	0.56	-	-	-	-	-	-	बोया	मिसर्स करण बेवरे पि. लि. प्रा. - खातेदार नामा. 588/30.6.2021 नगरपालिका का क्षेत्र- खातेदार दर्ज		

नकल रजिस्टर क्रमांक 347

आवेदन की दिनांक

नकल जारी दिनांक

प्रतिलिपि शुरू

24/3/2023

24/3/2023

विक्रमजी

24/3/2023

हस्ताक्षर पटवार

पटवार मंडल

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम हीरापुर तहसील के.पाल जिला बुंदी

जमाबन्दी के अनुसार प्रविष्टियां							सम्बत् 2078										को गिरदावरी के अनुसार प्रविष्टियां	
नाम खनिज खेतों की संख्या	क्षेत्रफल	मृदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित खातेदार गैर खातेदार का नाम	उप-काश्तकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा						एक से अधिक बार बोया गया क्षेत्रफल		न जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन		
							खरीफ (सियालु)			रबी (उन्हालु)			सिंचित	असिंचित			सिंचित	असिंचित
							फसल का नाम	सिंचित	असिंचित	फसल का नाम	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
592 316	064 ना॥	ना॥	54	नूवीन जैन, अनिल जैन पि. रमेशचन्द्र जैन, प्राप्ति-जैन महाजन, निवासी मकान नं 2 सी 81 महावीर नगर विस्तार भोपना कोटा खातेदार			वावल 0.64	-	-	-	-	-	-	-	गे. 5. बोरिंग	नामा 524/9.8.2021 नामा 538/28.9.2021 मैसर्स चक्रण खेरी पि. खा. लि - कोर 8 खेत नामा 588/30.6.2024 नगरपालिका का प्रेन खातेदार		
							<p>नकल रजिस्टर क्रमांक (347)</p> <p>आवेदन की दिनांक 29/3/2023</p> <p>नकल जारी दिनांक 29/3/2023</p> <p>प्रतिलिपि दिनांक 29/3/2023</p> <p>हस्ताक्षर पटवारी पटवार मण्डल 29/3/2023</p>											

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम हीरापुर तहसील के.पाल जिला बुंदेलखण्ड

जमाबन्दी के अनुसार प्रविष्टियां							सम्बत् 2078 को गिरदावरी के अनुसार प्रविष्टियां									
नाम खनिज खेतों की संख्या	क्षेत्रफल	मृदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित खातेदार गैर खातेदार का नाम	उप-काश्तकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा						एक से अधिक बार बोया गया क्षेत्रफल		न जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन
							खरीफ (सियालु)			रबी (उन्हालु)						
							फसल का नाम	सिंचित	असिंचित	फसल का नाम	सिंचित	असिंचित	सिंचित	असिंचित		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
593 316	1.32	नए	132	राजेन्द्र कुमार जैन पिं. मोहनलाल जैन, जाति- जैन महाजन, निवासी मकान नं 297 बसन्त बिहार कोटा खातेदार			पावल	1.32	-	-	-	-	-	-	जे. 5. बोरिंग	नामा सं. 522/2.8.2021 जे. 5. वरुण बोरिंग लि. प्रेमीकृत काभालय नामा सं 588/30.6.20 नगर पालिका काप्रेन खातेदार
							<p>नकल रजिस्टर क्रमांक <u>347</u> आवेदन की दिनांक <u>29/3/2023</u> नकल जारी दिनांक <u>29/3/2023</u> प्रतिलिपि शुरू <u>त्रिमासिक</u> प्रतवार मण्डल <u>करीम</u> <u>wati</u> <u>29/3/2023</u></p>									

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम हीरापुर तहसील के.पाल जिला बुंदी

जमाबन्दी के अनुसार प्रविष्टियां							सम्बत् 2078 को गिरदावरी के अनुसार प्रविष्टियां										
नाम खनिज खेतों की संख्या	क्षेत्रफल	मृदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित खातेदार गैर खातेदार का नाम	उप-काश्तकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा					एक से अधिक बार बोया गया क्षेत्रफल		ब जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन		
							खरीफ (सियालु)			रबी (उन्हालु)		सिंचित	असिंचित			सिंचित	असिंचित
							फसल का नाम	सिंचित	असिंचित	फसल का नाम	सिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	
594 316	1.09	नए	130	राकेश कुमार चतुर्वेदी आ. जुगल किशोर चतुर्वेदी, जाति- ब्राह्मण सा. मकान नं-302 श्रीनाथ स्टेट स्टेशन कोटा खाते.			चावल	1.09	-	-	-	-	-	-	जे.पु. बोरिंग	नामा 525/2.8.2021 मेसर्स वरुण बैरजिज लि. पंजीकृत कार्यालय एक 2/7 फेज-1 भोखली SSO.स्ट्रीमल से रिया नई दिल्ली खातेदा नामा 588/30.6.2022 नगरपालिका काप्रेन खाते.	

नकल रजिस्टर क्रमांक 347

आवेदन की दिनांक

नकल जारी दिनांक 29/3/2023प्रतिनिधि का नाम निरमा देवी

हरदावर पटवारी

पटवार मण्डल 202329/3/2023

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम दीशपुर तहसील के.पाल जिला बुंदी

जमाबन्दी के अनुसार प्रविष्टियां							सम्वत् 2078 को गिरदावरी के अनुसार प्रविष्टियां											
नाम खनिज खेतों की संख्या	क्षेत्रफल	मृदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित आतेदार गैर आतेदार का नाम	उप-काश्तकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा						एक से अधिक बार बोया गया क्षेत्रफल		न जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन		
							खरीफ (सियालु)			रबी (उन्हालु)			सिंचित	असिंचित			सिंचित	असिंचित
							फसल का नाम	सिंचित	असिंचित	फसल का नाम	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
318	5.63	ना	156	लोडूलाल, धन्नालाल, महावीर बृजमोहन पि. गोबरीलाल दि. 1/2 रामराजचन्द, सुबेरा कुमार पि. मुलचन्द - वगैरह जाति - तेली सा. काश्त आतेदार			चावल	5.63	-	-	-	-	-	-	-	गै. 8 बोरिंग (2)	नामा. 523, 534, 535 547, 548, 565, 566 567, 552, 573 मैसर्स वरुण अवरोधि लि. पंजिफुल कामलिया एफ 2/7 फेज - 1 कोयल इस क्षेत्र में रिपा + 8 दिल्ली खाते. नामा 588/30.6.2020 नगरपालिका काश्त आतेदार	

नकल रजिस्टर क्रमांक 347

आवेदन की दिनांक

नकल जारी दिनांक 29/03/2023प्रतिलिपि संख्या निम्नलिखितहरदोस गिरदावरी
प्रतवार मण्डल कसीका

29/3/2023

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम हीरापुर तहसील के.पाटन जिला बुंदी

जमाबन्दी के अनुसार प्रविष्टियां							सम्वत् 2078										को गिरदावरी के अनुसार प्रविष्टियां	
नाम खनिज खेतों की संख्या	क्षेत्रफल	मृदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित खातेदार गैर खातेदार का नाम	उप-काश्तकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा						एक से अधिक बार बोया गया क्षेत्रफल		न जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन		
							खरीफ (सियालु)			रबी (उन्हालु)			सिंचित	असिंचित			सिंचित	असिंचित
							फसल का नाम	सिंचित	असिंचित	फसल का नाम	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
321	1.25	नII	131	राजेन्द्र कुमार पि. गोपाल भाति - खाद्यगण सा. देह खाते.			सोया	-	1.25	जैह	1.25	-	-	-	जे. ह. बोरिंग	नामा सं. 569/4.3. 2021 वसुधा बेवरेजिज लि. पंजीकृत काय. लि. 24 एफ 2/7 फेज-1 ओ. व. ला. इण्डस्ट्रीयल, रेरिया नई दिल्ली खातेदार		
							नकल रजिस्टर क्रमांक (347) आवेदन की दिनांक 29/03/2023 नकल जारी दिनांक 29/03/2023 प्रतिलिपि रुक हरतार पटवार पटवार मण्डल 29/3/2023											

(केवल नकल के उपयोग हेतु)

खसरा गिरदावरी (चतुर्वर्षीय) ग्राम दीरापुर तहसील के.पा.ज. जिला बुंदेलखण्ड

जमाबन्दी के अनुसार प्रविष्टियां							संवत् 2018 को गिरदावरी के अनुसार प्रविष्टियां											
नाम खनिज खेतों की संख्या	क्षेत्रफल	मृदा भूमि वर्ग	जमाबन्दी की संख्या	प्रविष्टियों सहित खातेदार गैर खातेदार का नाम	उप-काश्तकार का नाम तथा उसके पिता का नाम जाति व निवास और खेती करने की शर्त	सिंचाई स्रोत तरीके सहित	क्षेत्रफल सहित फसलों का ब्यौरा						एक से अधिक बार बोया गया क्षेत्रफल		ब जोते गये क्षेत्रफल ब्यौरा	टिप्पणियां तथा अधिकारों, कब्जों, किराये तथा राजस्व आदि में परिवर्तन		
							खरीफ (सियालु)			रबी (उन्हालु)			सिंचित	असिंचित			सिंचित	असिंचित
							फसल का नाम	सिंचित	असिंचित	फसल का नाम	सिंचित	असिंचित						
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17		
582 323	1.68	नII	34	दीतरलाल पुत्र रामचन्द्र, रामजानकी प्रेमबाई पुत्रिया रामचन्द्र, कालीबाई बेवा रामचन्द्र हि 1/4 हि. ब सत्यनारायण पि. पन्नालाल हि 1/4 - - वर्ग ए जाति गुजर सा. का प्रेन खाते.			गवेल	1.68	-	गह	1.68	-	-	-	गे. 5 बोरिंग	नामा. 583/17.6.22 नामा. 593/2.9.2022 नामा 594/2.9.2022 नामा 595/02.9.2022 मैसर्स वरुण बेवरे लिज लि. पंजिकृत कार्यालय एफ 27 फेज -1 को.का. वरुण ट्रीगल रेरिया नई दिल्ली 1100 20 खाते. दर्ज		
							<p>नकल रजिस्टर क्रमांक 347</p> <p>आवेदन की दिनांक 29/3/2023</p> <p>नकल जारी दिनांक 29/3/2023</p> <p>प्रतिलिपि</p> <p>हरतशर</p> <p>प्रदवार मण्डल</p> <p>29/3/2023</p>											



FLOWMECH SOLUTIONS

Annexure -10 42

B-15, H NO.21, G.T ROAD, MILLER GANJ, LUDHIANA-141003

PH NO.01615020641, 9988820641, 8699020641.

WWW.FLOWMECHSOLUTIONS.COM GST NO.03AYAPK2342M1ZO

Stockiest and Suppliers: Industrials Valves, Pipe and Pipe Fittings.

DT: -02.12.2022

To
VARUN BEWARAGES LTD.
KOTA RAJASTHAN

Sub: WHOME IT MAY CONCERN

This is to certify that we had supplied the Electromagnetic flow meter against bill no.FMS/3282 Dt:- 26.11.2022. Under this period arrival we had successfully installed all these meter Qty (4nos) size 3" at borewells and running satisfactory. The details of installation are given below.

Borewell-1: flowmetermake Upc MODEL NO.UPC-MAG-110 SRNO.8022/115433

Borewell-1: flowmetermake Upc MODEL NO.UPC-MAG-110 SRNO.8022/115397

Borewell-1: flowmetermake Upc | MODEL NO.UPC-MAG-110 SRNO.8022/115448

Borewell-1: flowmetermake Upc MODEL NO.UPC-MAG-110 SRNO.8022/115395

There is no any complaint for the same.





VARUN BEVERAGES LIMITED

Village-Hirapur & Kapren, Tehsil-K.Patan, Distt. Bundi (Raj.) 323301
CIN - L74899DL1995PLC069839 GSTIN NO: 08AAACV2678L2ZT

Annexure - 11⁴³



Date 05.04.2023

BOREWELL METER READING

Borewell No. 4 Meter Reading till date is 0.0

Meter Installed on 2nd December 2022, but Electrical connection pending due to Main supply not routed to Borewell house due to construction going on surrounding areas

For Varun Beverages Ltd.

Authorized Signatory

Corporate Head Office : Plot No. 31, Institutional Area, Sector-44, Gurgaon - 122 002 Haryana (India)
Ph. : +91-124-4643100500 Fax : +91-124-4643203/04

Regd. Office : F-2/7, Okhla Industrial Area, Phase -1, New Delhi - 110 020
Ph.: +91-11-41706720-725 Fax : +91-11-26813665
Email: info@rjcorp.in ; Website : www.rjcorp.in